

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**I.A. 44/2017 in  
Petition No. 167/MP/2016**

- Subject : Interlocutory Application for direction to PGCIL for return of the Bank Guarantee amounting to Rs. 22,50,000 submitted by Adhunik Power and Natural Resources Limited under BPTA dated 24.2.2010.
- Date of hearing : 14.9.2017
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioner : Adhunik Power and Natural Resources Limited (APNRL)
- Respondents : Power Grid Corporation of India Ltd. and Others.
- Parties present : Shri Sanjay Sen, Senior Advocate, APNRL  
Shri Parinaydeep Shah, Advocate, APNRL  
Shri Saransh Shaw, Advocate, APNRL  
Shri Vineet Sarawagi, APNRL  
Shri Swapnil Verma, PGCIL  
Shri Ashok Pal, PGCIL  
Shri Deep Rao, PGCIL  
Ms. Jyoti Prasad, PGCIL

**Record of Proceedings**

Learned senior counsel for the Applicant submitted that the Applicant has filed the present Interlocutory Application (IA) for seeking directions to PGCIL for return of the Bank Guarantee amounting to Rs. 22,50,00,000 submitted by the Applicant under the Bulk Power Transmission Agreement dated 24.2.2010. Learned senior counsel for the Applicant further submitted that the said Bank Guarantee dated 24.2.2010 is expiring on 30.9.2017 and the Applicant would be renewing the same.

2. Learned counsel for PGCIL submitted that the Commission vide RoP for the hearing dated 19.1.2017 had observed that since the matter relates to relinquishment of the Long Term Access granted by PGCIL, the matter shall be kept in abeyance till the final disposal of Petition No. 92/MP/2015 pending before the Commission.

3. After hearing the learned senior counsel for the Applicant and learned counsel for PGCIL, the Commission admitted the IA .

4. Learned counsel for PGCIL requested for time to file reply to the IA.

5. The Commission directed the Applicant to serve the copy of the IA on the respondents immediately, if not served already. The Commission directed the respondents to file their replies by 5.10.2017, with an advance copy to the Applicant, who may file its rejoinder, if any, by 13.10.2017. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with, failing which, the order shall be passed based on the documents available on record.

6. The Commission observed that since the order in the main petition is reserved, a view will be taken on the IA on the basis of written pleadings and there will be no hearing of the IA to which learned senior counsel for the petitioner and the representative of PGCIL agreed.

**By order of the Commission**

**Sd/-**

**(T. Rout)  
Chief (Legal)**